

Sl. No.	State/UT	Forced Marriage
21.	Punjab	1
22.	Rajasthan	8
23.	Sikkim	0
24.	Tamil Nadu	9
25.	Telangana	1
26.	Tripura	0
27.	Uttar Pradesh	27
28.	Uttarakhand	0
29.	West Bengal	118
30.	Andaman and Nicobar Islands	0
31.	Chandigarh	0
32.	Dadra and Nagar Haveli	0
33.	Daman and Diu	0
34.	Delhi UT	0
35.	Lakshadweep	0
36.	Puducherry	0
TOTAL		346

Source: NCRB

Loss of lives and public property during agitations

999. DR. PRABHAKAR KORE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that loss of lives and public property during agitations are on the rise in the country despite guidelines framed by the Supreme Court;

(b) whether Government in consultation with the State Governments proposes to bring a law to fix liability on people for indulging in and abetting mob violence during agitations to protect loss of lives and public property;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The Hon'ble Supreme Court has pronounced its final order in Writ Petition No. (Civil) 55 of 2013 in the matter of

Koshi Jacob Vs Union of India and others on 28-11-2017, in which guidelines were laid down in this regard.

(b) to (d) A draft amendment bill seeking to amend the Prevention to Damage to Public Property Act, 1984 was circulated to all States/UTs for their comments, for further process.

Foreign funding of separatists in Kashmir

†1000. SHRI PRABHAT JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether National Investigation Agency (NIA) has found in its investigation that Kashmiri separatists who were indulging in stone pelting and promoting terrorism were being provided money from outside the country;

(b) if so, the details thereof;

(c) whether many Kashmiri separatists have been taken into custody by NIA in this case and their activities are being looked into; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) During investigation of NIA cases RC-10/2017/NIA/DLI, it has come on record that certain elements in Pakistan are providing funds to the separatists for funding secessionist and terrorist activities in the State of Jammu and Kashmir.

(c) and (d) The following 10 separatists/stone pelters/conduits have been arrested by the NIA in the case RC-10/2017/NIA/DLI:

1. Altaf Ahmed Shah @ Fantoosh.
2. Mohd. Naeem Khan.
3. Raja Mehrajudin Kalwal.
4. Bashir Ahmed Bhat @ Peer Saifullah.
5. Aftab Hilali Shah @Shahid ul Islam.
6. Farooq Ahmed Dar @Bitta karate.
7. Mohammad Akbar Khandey @ Ayaz Akbar.
8. Zahoor Ahmed Shah Watali.
9. Kamran Yusuf.
10. Javed Ahmed Bhat.

† Original notice of the question was received in Hindi.